

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 134/TT/2025

- Subject : Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Combined Asset consisting of Asset-1: 315 MVA 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Hisar Sub-station, Asset-2: 315 MVA 400/220 kV Spare Inter-Connecting Transformer at 400/220 kV Lucknow Sub-station; and Asset-3: 315 MVA, 400/220 kV ICT at Bhiwadi in the Northern Region under “Provision of spare ICTs and reactors in Eastern, Northern, Southern and Western Regions”.
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others
- Date of Hearing : **12.2.2025**
- Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Mohd. Mohsin, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. He further submitted that in the 69th NRPC meeting dated 27.9.2023, a spare ICT from Bhiwadi Sub-station was decided to be transferred to Bhinmal Sub-station and the said ICT has been commissioned on 30.6.2024 and a separate Petition No. 185/TT/2025 has been filed for the said ICT. He, therefore, requested time to file an affidavit with respect to the de-capitalization of the said ICT from Bhiwadi Sub-station and for filing the revised tariff forms.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioners’ representatives, the Commission allowed the Petitioner to file the affidavit within three weeks with a copy to the Respondents. The Commission further directed the Respondents to file their respective replies, if any, within a week, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

